

Government of Jammu and Kashmir

Home Department

Civil Secretariat Jammu

Notification,

Jammu, the 5th February, 2020

S.O 48 :-Whereas, on 01.03.2019 Police Station, Tarzoo received information through reliable source that the activists of Jamat-i-Islami (JeI) were carrying out anti-national activities in the jurisdiction of Police Station, Tarzoo and are provoking the local youth not only against the security forces but to join the militant ranks and were also provoking them for creating fear psychosis among the local population by their activities prejudicial to sovereignty and territorial integrity of India. The activists of the said organization include procuring money from various illegal sources for use of the same in the militancy related activities; and

2. Whereas, Jammata-e-Islami Jammu and Kashmir has been declared as an Unlawful association under Notification S.O 1069 (E) dated February, 28, 2019 issued by the Central Government, under section 3(1) of the Unlawful activities (prevention) Act, 1967; and

3. Whereas, a case FIR No. 07/2019 U/S 10 & 13 Unlawful activities (Prevention) Act, 1967, was registered in Police Station, Tarzoo and investigation taken up; and

4. Whereas, during the course of investigation, I/O visited site, prepared site plan, recorded the statement of witnesses and accused person namely, Mohammad Maqbool Malla S/O Abdul Subhan Malla R/O Amberpora Tarzoo an active member of banned outfit of JEI has been arrested in the case; and

5. Whereas, on the basis of statements of witnesses, and other evidence, the Investigation Officer established a prima-facie case against the accused person namely Muhamad Maqbool Malla S/o Abdul Subhan Malla R/o Amerpora Tarzoo for commission of offences under sections 10 and 13 of the Unlawful Activities (Prevention) Act 1967; and

6. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case and has come to

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the a conclusion that a prima facie case is made out against the accused person in the backdrop of the investigation of case; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the relevant aforesaid provisions of law.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the accused person namely Muhamad Maqbool Malla S/o Abdul Subhan Malla R/o Amberpora, Tarzoo for the commission of offences punishable u/s 10 & 13 of Unlawful Activities (Prevention) Act, 1967, in case as FIR No. 07/2019 of Police Station, Tarzoo.

By order of Government of Jammu and Kashmir'

Sd/-

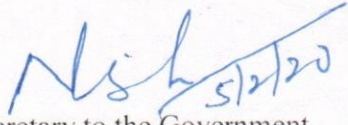
Principal Secretary to the Government
Home Department

Dated: 05 02.2020.

No. Home/Pros/138/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-67/S/2019/51222-24 dated 23.08.2019 and letter dated Legal/Sanc-67/S/2019/71346-48 Dated 06.12.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department